

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD**

OA.No./21/103/2013  
Dated: 20/2/2018

BETWEEN:

K.C. Ramayya Dora,  
S/o. K.C. Surya Rao,  
Aged about 43 years,  
Working as Assistant in National Institute of Nutrition,  
Hyderabad, R/o. H.No.10-123,  
Plot No.40, First floor, Street No.11,  
HMT Nagar, Nacharam, Hyderabad – 500 076.

..... Applicant

AND

1. Union of India rep. by its  
Director General, Indian Council of Medical Research,  
V. Ramalingaswamy Bhavan,  
Ansari Nagar, New Delhi – 110 029.
2. National Institute of Nutrition,  
Indian Council of Medical Research,  
Jamai-Osmania P.O., Hyderabad – 500 007,  
Rep. by its Director.
3. Sri D. Venkateswarlu,  
Working as Section Officer,  
National Institute of Nutrition,  
Indian Council of Medical Research,  
Jamai-Osmania P.O., Hyderabad – 500 007.

..... Respondents

Counsel for the Applicant : Mr. T.P. Acharya, Advocate  
Counsel for the Respondents : Mr. B.N. Sharma, SC for R1&R2  
: Dr. A. Raghu Kumar SC for R3

**CORAM**

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member  
Hon'ble Mrs. Minnie Mathew, Administrative Member

**ORAL ORDER**  
{Per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member}

Challenging the Adhoc promotion order of the 3<sup>rd</sup> Respondent the applicant filed the present OA. The said order was stayed by the Tribunal. Subsequently, the applicant was promoted. It is submitted by the counsel appearing on either side that the 3<sup>rd</sup> Respondent was also subsequently promoted. Therefore, no cause survives for adjudication in the present OA. However, if the applicant has any grievance regarding promotional benefits, he can pursue his remedy by filing fresh OA.

2. The OA is accordingly, disposed of. No costs.

(MINNIE MATHEW)  
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)  
JUDL. MEMBER

Dated the 20<sup>th</sup> February, 2018  
(Dictated in the Open Court)

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